

Employment Policy to ensure that the growth process is inclusive and equitable. The policy has been drafted with a view to mainstreaming employment into policy making for socio-economic development of the country. It will provide a proper framework towards achieving the goal of remunerative and decent employment for all women and men in the labour force. So far enforcement of labour laws in Central Sphere is concerned, there exists a well-defined and effective machinery. Similar arrangements are also available in the States. The Government has enacted Unorganised Workers' Social Security Act, 2008. The Government of India has also set up National Social Security Fund (NSSF) with a corpus of Rs.1000 crore. National Social Security Board (NSSB) has also been constituted which is advising the Government from time to time on Social Security Schemes. Action is being taken to amend the Contract Labour (Regulation & Abolition) Act, 1970 wherein it is, *inter-alia*, proposed that in case where the contract labour perform the same or similar kind of work as the workmen directly appointed by the principal employer, the wage rates, holidays, social security provisions of contract labour shall be the same as are available to the directly appointed workmen on the roll of principal employer. Further, a Bill is being brought before the Parliament to amend the Minimum Wages Act, 1948 to provide a National Floor Level Minimum Wage.

Police reforms in Assam

*236. SHRI BHUBANESWAR KALITA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a proposal for police reforms in Assam;
- (b) whether the steps taken under police reforms have reduced the crime rate; and
- (c) the details and the current status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) There is no specific proposal on Police Reforms in Assam pending in the Ministry of Home Affairs.

(b) and (c) Police reforms and reduction in crime rate cannot be linked in entirety as crime is linked to economic, ethnic, religious, cultural and other social factors. Police reforms have been conceived to reduce such deficiencies in the policing system, which may be affecting functional and operational abilities. The

crime rate in Assam has shown a fluctuating trend in various categories of crimes punishable under the Indian Penal Code. However, the overall crime rate has shown an increasing trend from 181.2 per lakh of population in 2009 to 214 per lakh of population in 2011, as per records available with the Ministry of Home Affairs. The crime rate in Assam is less than half the national average. As far as Police Reforms are concerned, the State Government has reported that "The Assam Police Act, 2007" has been passed and notified to provide for impartial and efficient Police Service safeguarding the interests of the people making the Police Force professionally organized, service oriented and accountable to rule of law.

Further the State has set up a Police Establishment Board, Police Accountability Commission and State Security Commission which have been functioning satisfactorily.

Pitiable condition of Juvenile Homes

*237. SHRI D. RAJA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the J.S. Verma Committee has in its report expressed serious concern over the pitiable state of our Juvenile Homes and the increasing number of children who go missing each year; and

(b) if so, the details thereof and the remedial measures proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N SINGH) : (a) Yes, Sir.

(b) The State Governments/UT Administrations are responsible for the maintenance and upkeep of the Juvenile Homes. The State Governments/UT Administrations are required to ensure thorough inspection and regular monitoring that the institutions are run as per the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2000 and the Rules framed there-under. To improve the quality of services in Homes and maintain the minimum standards of care stipulated in the Rules under the Act the Ministry for Women and Child Development is providing financial assistance to State Governments/UT Administrations under the Integrated Child Protection Scheme (ICPS) for setting up, upgradation and maintenance of various types of Homes for children under the Act, which includes